## GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:4025 ANSWERED ON:18.12.2012 THEFT OF FOODGRAINS Alagiri Shri S. ;Ganpatrao Shri Jadhav Prataprao

## Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of cases of theft of foodgrains reported during each of the last three years and the current year along with the number of officers held responsible therefor;

(b) the nature of punishment imposed on such officers along with the criteria adopted in deciding the punishment;

(c) the amount recovered from the said officers; and

(d) the remedial steps taken to check such losses?

## Answer

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)&(b): The year wise details of theft cases in the last three years and the current year is as under:

year No. of cases Qty.(MT) Amount (Rs.)involved

2009-10 07 34.2 487765

2010-11 03 09.05 89100

2011-12 04 14.01 376291

2012-13 00

A total of nine officials have been found to be involved. The officials involved in such incidents are proceeded against by initiating disciplinary action and by imposing penalty and recovery of involved amount.

(c): An amount of Rs. 564608/- has been recovered from the said officers.

- (d): The remedial steps to curb/detect the theft/pilferage are as under:-
- 1. Installation of barbed wire fencing, provision of street lights in the godowns/complexes and proper locking of the sheds.
- 2. Deployment of appropriate Security Staff of FCI as well as other agencies like Home Guards, Special Police Officers.
- 3. Deployment of State Armed Police at vulnerable depots/godowns.
- 4. Security inspections as well as surprise checks of the depots to detect and plug security lapses.

5. FIRs are lodged with the Police where pilferage has come to notice. Also departmental actions are taken including recovery of the loss.